

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.18(MAH)/2016
CA No. 11/2016

CORAM:



Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2017

NAME OF THE PARTIES: Mr. Haresh G. Mataliya & Ors.

V/s.
M/s. Pallavi Gems Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 56, 59, 62 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	M.S. BHARDWAJ	Advocate for Petitioner	
	Arathomesh Kamat	Adv. for Resp.	

i/b. Legal Juris

ORDER

CA No. 11/16 in TCP No. 18/56-59-62/CLB/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. In respect of the C.A. No. 11/16 which revolves around the issue of maintainability, the Applicant has stated to have filed Additional Affidavit and served copy to the other side in the Court Room today.
3. It is vehemently objected for taking the Additional Affidavit on the ground that, once the matter was Part Heard and the pleadings are complete then the Additional Affidavit and certain evidences should not be taken on record.
4. Keeping natural justice in mind let the issue; whether at this stage of hearing this evidences can be taken on record, heard on 17th February, 2017.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

27th January, 2017.